

Office of the District & Sessions Judge, Sheikhpura.

Order No. 42/(G)/2021.

Dated 29.05.2021.

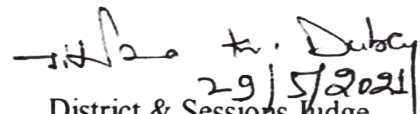
In view of Hon'ble Court's letter no. 23038-74/A.D. (Misc.) Section, dated 29.05.2021 in which Hon'ble Court's has been pleased to order, vide the Court's earlier letter No. 22091-22127 dated 04.05.2021 the intructions were issued to all the learned District & Sessions Judges of Bihar-

"...all the Courts of District Judiciary, State of Bihar, shall only take up the extremely urgent matters, such as remand etc. and that too, unless otherwise not possible, only through virtual mode..."

The instructions contained in the aforesaid letter were further extended from time to time vide Court's earlier letters bearing Nos 22388-22424 dt. 16.05.2021 and 22664-22700 dt. 22.05.2021. In continuation to Court's letter no. 22859-95 dt. 25.05.2021, further it is hereby made clear that the Courts of District Judiciary may take up extremely urgent matter also including **Bail, Criminal Revision, Criminal Appeal, Criminal Misc etc.** and that too, unless otherwise not possible, only through virtual mode & and in continuation of this office order no.39/(G)/2021, dated 26.05.2021, ~~dated~~ and office order no.40/(G)/2021, dated 26.05.2021 & so in the light of direction of Hon'ble Court, it is hereby ordered that all the concerned courts of the Judgeship of Sheikhpura will take up extremely urgent matters also including Bail, Criminal Revision, Criminal Appeal, Criminal Misc. etc. and that too, unless otherwise not possible, only through virtual mode.

The order no. 40/(G), dated 26.05.2021 is hereby modified to this extant with immediate effect.

Inform all concerned for needful.


District & Sessions Judge,
Sheikhpura.
29.05.2021.